

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31351/2018

(Arising out of impugned final judgment and order dated 09-02-2018 in RAMA No. 1/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.133981/2018-CONDONATION OF DELAY IN FILING and IA No.133982/2018-EXEMPTION FROM FILING O.T.)

Date : 08-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s) Mr. Arvind Datar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Apurv Tiwari, Adv.
Mr. Abhinav Agrawal, Adv.
Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel for the parties.

Issue notice.

Mr. E.C. Agrawala, Advocate, who appears on caveat accepts notice on behalf of the sole respondent.

List the matter on a non-miscellaneous day in the last week of November, 2018.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER